

Centre for Business Laws and Taxation

CBLT

RGNU Book Series | Business Laws | Taxation

CBLT, RGNUL PUNJAB



Certificate Course on Business Laws and Practice February-May, 2023

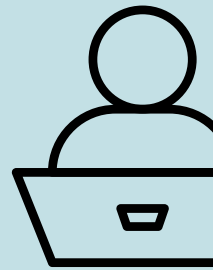
Organized by

CENTRE FOR BUSINESS LAWS AND TAXATION (CBLT)



Rajiv Gandhi National University of Law, Punjab

CBLT, RGNUL, PUNJAB



ABOUT RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB

The Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law, Punjab Act, 2006 (Punjab Act No. 12 of 2006). The Act incorporated a University of Law of national stature in Punjab, to fulfil the need for a Centre of Excellence in legal education in the modern era of globalization and liberalization. Recently the University has earned a coveted status of being one of the top-ranking law teaching institutions in the Country. Over 1000 students acquire state of art legal education in a well-furnished and fully developed residential campus which boasts of all necessary infrastructural and manpower facilities for the all-round growth of the students. RGNUL is currently emphasizing on research, training and consultancy in various areas of contemporary interest. It envisages to be a research-intensive university in the times to come. It has as many as 19 centers focusing on various areas of social-legal inquiries which includes the Centre for Business Law and Taxation (CBLT). RGNUL publishes 05 journals covering a vast range of subjects of topical interest.

ABOUT THE CENTRE FOR BUSINESS LAWS AND TAXATION (CBLT)

The Centre for Business Laws and Taxation (CBLT) is one of Rajiv Gandhi National University of Law, Punjab's flagship centre. The Centre aims to further its objective of bridging the gap between theory and practice of corporate law. It is established to promote comparative research and discussion in the field of corporate law. It focuses on analyzing current policy approaches on various areas of corporate laws such as corporate governance, insolvency law, mergers and acquisitions, taxation etc. It plans to streamline the process of learning through academic courses, programs and publications. It also focuses on identifying the gaps existing between industry and academia by effective joint research. The Centre follows a multi-disciplinary approach for recognizing problems in the field of corporate laws and endeavours to engage in dialogue to facilitate changes in it. It is based on the objective of establishing a culture of discussion on corporate laws in the country by educating the next generation of lawyers and law students.



ABOUT THE CERTIFICATE COURSE

The landscape on corporate law has been changing and has even undergone a sea change during the last few decades. Varied issues in the corporate law domain including insolvency resolution of companies, mergers and amalgamation deals etc have sprung up and the corporate lawyers had to confront with ever changing corporate world regulations. To cope up with such issues, legal framework has also undergone amendments and enactment of new laws, rules and regulations. Further, there is a wide gulf between law in theory and law in practice. Keeping this mind, the certificate course on corporate laws and practice is structured with the objective of analyzing the current legal issues in the field of corporate litigation by identifying the lacunas existing in corporate law so as to benefit law students and young professionals understand the nuances of corporate litigation. It will cover various topics of contemporary importance such as structuring a merger deal, preparing a resolution plan, regulation of crypto currency, data privacy and competition law amongst others.

OBJECTIVES OF THE COURSE

- To acquaint learners with the practical aspects of various business laws:
- To develop corporate drafting skill of the learners
- To inculcate an understanding of the practical aspects of the law relating to insurance, competition and investmentHelp students get jobs in the corporate sector
- To acquaint learners with contemporary developments in corporate taxation and real estate law;
- To enhance the analytical and critical thinking skills in the field of corporate finance; and,
- To analyze judicial opinions and legal arguments on crucial business matters

TARGET AUDIENCE

The course would be open for law students pursuing a B.A.LL.B. (Hons.) course and other UG/PG courses, faculty and practitioners.

COURSE OUTCOMES

- Understand the practical nuances of various business laws;
- Develop corporate drafting skills
- Understand the recent developments and amendments in various business laws including insurance law, competition law, investment law etc:
- Develop real-life problem solving aptitude and enhance negotiation skills
- Draft key legal documents and arguments on corporate law matters; and,
- Develop critical and analytical thinking.

TOPICS FOR THE CERTIFICATE COURSE ON BUSINESS LAWS AND PRACTICE *

Name of Module	Topic 1	Topic 2	Topic 3	Topic 4
Module I: Competition Law	The delineation of relevant market in the changing contours of market dynamics	Rethinking the use of traditional antitrust enforcement tools in multi-sided markets.	Recent amendments in the Competition Law and their impact on competition.	The issues relating to Cartels focusing on various judgments and developing jurisprudence
Module II: Investments Laws	Regulatory Space for Sovereign under the BITs	Contextualizing MFN Debate in the contemporary world	Choice for incorporating Investor-State/State-State Dispute Settlement Clause in BITs and Exhaustion of Local Remedies principle	Expansive role of Fair and Equitable Treatment clause in International Investment Law & response of Developing Countries.
Module III: Corporate Finance and Taxation	Instruments of Corporate Finance: Legal and Ethical Dimensions	Fundamentals of Corporate Taxation in India	Corporate Taxation and anti-tax avoidance law	
Module IV: Insurance Law	Insurance Contract and Indian Market Conditions	International Association of Insurance Supervisors- Future Trends	Ethics and Corporate Governance Framework for Insurance Companies OR Life Insurance & Pension Products - Life Insurance Products – Proposals, Policy and documentation	
Module V: Corporate Drafting	Fundamentals of Corporate Drafting	Contract Drafting: Pre-Contract Instruments; Negotiation; Clauses in a contract; and execution formalities and processes.	Key Commercial Contracts and their drafting	
Module VI: Real Estate Law	Real Estate Projects and Consumer Interests	Real Estate Projects Adjudicatory Mechanism	Legal Issues in Real Estate Law	
Module VII: Indirect Tax	Pre-GST tax structure and deficiencies	Concept of Time, Value & Place of Taxable Supply	Input Tax Credit & Computation of GST Liability- Overview	

*This is an indicative list of topics. The resource persons may suggest any other relevant topic.

CBLT, RGNUL, PUNJAB



TENTATIVE LECTURE SCHEDULE*

Sr. No.	Topic	Number of Lecture hours
Module for Certificate Course		
1.	Competition Law	6
2.	Investment Laws	6
3.	Corporate Finance and Taxation	5
4.	Insurance Laws	5
5.	Corporate Drafting	4
6.	Real Estate Law	4
	TOTAL	30

*Please note that the detailed schedule will be shared with the candidates after successful registration

REGISTRATION

Every student of the B.A. L.L.B(Hons.), L.L.M or practitioners in the field of law wishing to attend the online course has to register using the given [link](#). The last day to register for the course is **7th February, 2023 at 11:59 pm**. The registration fee is Rs. 1000/- for RGNUL Students and Rs. 2000/- for others. No registrations beyond the following deadline will be entertained.

Please note that this is the preliminary registration, the final registration link for payment of registration fees will be circulated after 5 days of the deadline of preliminary registration.

CBLT, RGNUL, PUNJAB



REFERENCE MATERIAL

The course instructor may deliver the lectures with the help of documented materials and power point presentation. Essential readings and cases on all topics will be shared with the learners from time to time.

TEACHING PEDAGOGY

The course will be taught through online and offline lectures by experts in the area of corporate law. Together with the lecture method, case study and collaborative method may also be adopted to analyze the issues surrounding the various aspects of legal and regulatory framework of companies. End of session assignment to be discussed in the next session like a dummy case study.

EVALUATION OF THE COURSE

The course is a two credit course and for the purpose of evaluation, examination based on relevant MCQs relating to the topics discussed shall be held in online mode. Each participant shall be required to secure at least 55% marks in order to become eligible for the award certificate of the course.

FEEDBACK OF THE COURSE

A feedback form shall be circulated amongst the candidates after the end of every session. It shall be mandatory for every candidate to fill the form in order to get the course certificate.

RESOURCE PERSONS FOR THE COURSE

Senior advocates, professionals and practitioners in the field of Business law and practice shall discuss the topics chosen out of the tentative list of topics given in this brochure.

COURSE FEE

The registration fee is Rs. 1000/- for RGNUL Students and Professional and Rs. 2000/- for others.

CBLT, RGNUL, PUNJAB



PROF. (DR.) G.S. BAJPAI
PRESIDENT, INDIAN SOCIETY OF VICTIMOLOGY &
VICE-CHANCELLOR
AJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB
SECRETARY-GENERAL WORLD SOCIETY OF VICTIMOLOGY

PROF. (DR.) ANAND PAWAR
REGISTRAR, RAJIV GANDHI NATIONAL
UNIVERSITY OF LAW, PUNJAB

CENTRE FOR BUSINESS LAW (CBLT) TEAM
DR. MANOJ KUMAR SHARMA
ASSOCIATE PROFESSOR OF LAW, RGNUL

DR. BRINDPREET KAUR
ASSISTANT PROFESSOR OF ECONOMICS,
RGNUL

DR. ABHINANDAN BASSI
ASSISTANT PROFESSOR OF LAW,
RGNUL

MR. ANKIT SRIVASTAVA
ASSISTANT PROFESSOR OF LAW,
RGNUL

DR. NEHA KAPUR CHAWLA
ASSISTANT PROFESSOR OF LAW,
RGNUL

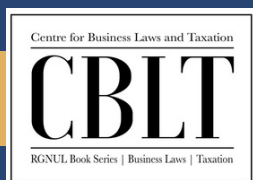
DR. VIKRAM KARUNA
ASSISTANT PROFESSOR OF LAW,
RGNUL

MR. SAURABH SHARMA
ASSISTANT PROFESSOR IN LEGAL
RESEARCH, RGNUL

STUDENT CONVENORS
MS. AVISHIKTA CHATTOPADHYAY
MS. YASHVI JAIN
MS. DIKSHI ARORA
MR. HARSHIT BHIMRAJKA

CONTACT DETAILS

Centre for Business Law and Taxation
cblt@rgnul.ac.in
01752391600-03



CBLT, RGNUL, PUNJAB